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- CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1951/1995

New Delhi, the 21st day of August, 1996

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)
Hon'ble Shri R.K. Ahoja, Member(A)

Naresh Kumar
Village Majri, PO Karala .. Applicant
Delhi-81

(By Shri A.K. Bhardwaj, Advocate)

vs.

Govt. of NCT of Delhi, through

1. Secretary
General Admn. Department
5, Shannath Marg, Delhi
2. Director of Education
Old Secretariat, Delhi
3. Shri Krishan Kumar
Dte. of Education, Delhi .. Respondents

ORDER(ORAL)

Hon'ble Mrs. Lakshmi Swaminathan

The learned counsel for the applicant has produced a copy of the order dated 15.1.96, which is taken on record, in which it is stated that the dossier of the applicant has been sent to the Dy. Director of Education, Dt. North-West, Dte. of Education, Delhi, for appointment of the applicant as Physical Education Teacher under the physically handicapped quota. He submits that in view of this letter the applicant probably is not interested in prosecuting this case further as he has got the relief prayed for in the OA.

2. In the above facts and circumstances, this OA is dismissed, ^{as} having become infructuous. No order as to costs.

R.K. Ahoja
(R.K. Ahoja)
Member(A)

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Member(J)

/gtv/